THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-51/2021/825/A

From :-

Shri Saptarshi Garg,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Smti. Angjeeta Mahanta,

Principal Judge,

Family Court-III, Kamrup(M),

Guwahati.

Dated Guwahati, the 2 February, 2024.

Sub:-

Child care leave.

Ref:-

Your letter No. FCK3/2/14/PJ/27/24, dated 02.02.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted Child Care Leave for nine days from 05.02.2024 to 13.02.2024 (suffixing 14.02.2024), subject to admissibility of Child Care Leave as per Rules. Further, you are to hand over charge of your Court and Office to the Counsellor, Family Court-III, Kamrup(M), Guwahati.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-51/2021/826-827/A, dated , 02-02-2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information (Copy of the application in prescribed format is enclosed).

2. The Project Manager, Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)